

HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON THURSDAY, THE 27TH AUGUST, 2026 AT 11.00 A.M.

I. OBITUARY REFERENCES.

A MINISTER to make reference to the deaths of the late:-

1. Chaudhary Sahi Ram Bishnoi, former Member of Joint Punjab Legislative Assembly.
2. Shri Rajpal Bhukhri, former Member of Haryana Legislative Assembly.
3. Martyrs of Haryana.
4. Fire Tragedy at D-Park Market, Rohtak.
5. Tragic Accident due to poisonous gas in a well.
6. Others.

II. QUESTIONS.

Questions entered in the separate list to be asked and answers given.

III. MOTION UNDER RULE 121.

A MINISTER to move that Rule 30 of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly be suspended in its application to the motion regarding transaction of Government Business during last two hours on Thursday, the 27th August, 2026.

ALSO to move that Rule 30 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly be suspended and Government Business be transacted during last two hours on Thursday, the 27th August, 2026.

IV. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE.

- (i) **THE SPEAKER** to report the time table fixed by the Business Advisory Committee in regard to various business.
- (ii) **A MEMBER OF THE COMMITTEE** to move that this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

V. CALLING ATTENTION NOTICE.

Calling Attention Notice No. 2
notice given by
1. Shri Aditya Devilal, MLA; and
2. Shri Arjun Chautala, MLA

Regarding deteriorating law and order situation in the State.

VI. PAPERS TO BE LAID/RE-LAID ON THE TABLE OF THE HOUSE.

1. A MINISTER to lay on the Table the Haryana Municipal (Amendment) Ordinance, 2026. (Haryana Ordinance No. 2 of 2026).
2. A MINISTER to lay on the Table the Haryana Municipal Corporation (Amendment) Ordinance, 2026. (Haryana Ordinance No. 3 of 2026).
3. A MINISTER to lay on the Table the Haryana Village Common Lands (Regulation) Amendment Ordinance, 2026. (Haryana Ordinance No. 4 of 2026).
4. A MINISTER to lay on the Table the Haryana State Commission for Women (Amendment) Ordinance, 2026. (Haryana Ordinance No. 5 of 2026).
5. A MINISTER to lay on the Table the Haryana Law Officers (Engagement) Amendment Ordinance, 2026. (Haryana Ordinance No. 6 of 2026).
6. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.01/GST-2, dated the 22nd January, 2026, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

7. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.02/GST-2, dated the 22nd January, 2026, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
8. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.03/GST-2, dated the 22nd January, 2026, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
9. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.04/GST-2, dated the 22nd April, 2026, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
10. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.05/GST-2, dated the 18th May, 2026, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
11. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.06/GST-2, dated the 18th May, 2026, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
12. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.08/GST-2, dated the 22nd July, 2026, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
13. A MINISTER to lay on the table 57th Annual Report alongwith Separate Audit Report of Haryana Financial Corporation for the year 2023-2024, as required under Sections 37 (7) and 38 (3) of the State Financial Corporations Act, 1951.
14. A MINISTER to lay on the table 58th Annual Report alongwith Separate Audit Report of Haryana Financial Corporation for the year 2024-2025, as required under Sections 37 (7) and 38 (3) of the State Financial Corporations Act, 1951.
15. A MINISTER to lay on the Table the Annual Report of the Haryana Right to Service Commission, for the year 2023-2024, as required under section 18 (2) of the Haryana Right to Service (Amendment) Act, 2014.
16. A MINISTER to lay on the Table the Annual Report of the Haryana Right to Service Commission, for the year 2024-2025, as required under section 18 (2) of the Haryana Right to Service (Amendment) Act, 2014.
17. A MINISTER to lay on the Table the Annual Report of the Haryana Right to Service Commission, for the year 2025-2026, as required under section 18 (2) of the Haryana Right to Service (Amendment) Act, 2014.
18. A MINISTER to lay on the Table the Annual Report of Lokayukta Haryana for the year 2025-2026 (01.04.2025 to 31.03.2026), as required under section 17(4) of the Haryana Lokayukta Act, 2002.

VII. PRESENTATION OF REPORTS OF THE COMMITTEE OF PRIVILEGES, THROUGH 'NeVA' PORTAL:

(i) PRESENTATION OF THIRD REPORT OF THE COMMITTEE OF PRIVILEGES IN CONNECTION WITH THE RESOLUTION/ MOTION MOVED BY SMT. SHAKTI RANI SHARMA, MLA, AGAINST SHRI INDURAJ SINGH NARWAL, MLA, ADOPTED BY THE HOUSE ON 22ND DECEMBER, 2025 AND REFERRING THE MATTER TO THE COMMITTEE OF PRIVILEGES.

THE CHAIRPERSON OF COMMITTEE OF PRIVILEGES: to present the Third Report of the Committee of Privileges in connection with the resolution/ motion moved by Smt. Shakti Rani Sharma, MLA, against Shri Induraj Singh Narwal, MLA, adopted by the house on 22nd December, 2025 and referring the matter to the Committee of Privileges, through the 'NeVA' Portal.

(ii) PRESENTATION OF THIRD PRELIMINARY REPORT OF THE COMMITTEE OF PRIVILEGES IN CONNECTION WITH THE QUESTION OF ALLEGED BREACH OF PRIVILEGE ARISING OUT OF THE NOTICE DATED 23rd DECEMBER, 2025, GIVEN BY SHRI ARJUN SINGH CHAUTALA, MLA, AGAINST SHRI INDURAJ SINGH NARWAL, MLA, AND REFERRING THE MATTER TO THE COMMITTEE OF PRIVILEGES FOR FURTHER INVESTIGATION AND REPORT.

**THE CHAIRPERSON OF
COMMITTEE OF
PRIVILEGES:**

to present the Third Preliminary Report of the Committee of Privileges in connection with the question of alleged breach of privilege arising out of the notice dated 23rd December, 2025, given by Shri Arjun Singh Chautala, MLA, against Shri Induraj Singh Narwal, MLA, and referring the matter to the Committee of Privileges for further investigation and report, through the 'NeVA' Portal.

ALSO

to move that the time for presentation of the final Report to the House be extended upto the first sitting of the next Session.

(iii) PRESENTATION OF SECOND PRELIMINARY REPORT OF THE COMMITTEE OF PRIVILEGES IN CONNECTION WITH THE RESOLUTION/ MOTION MOVED BY SHRI PARMOD KUMAR VIJ, MLA, AGAINST MANAGING DIRECTOR, PUBLISHER, EDITOR, PRODUCER AND CORRESPONDENT OF THE 'ACTION INDIA HARYANA (AIH) SOCIAL MEDIA CHANNEL, REGARDING ALLEGED BREACH OF PRIVILEGE, ADOPTED BY THE HOUSE ON 23RD FEBRUARY, 2026 AND REFERRING THE MATTER TO THE COMMITTEE OF PRIVILEGES FOR FURTHER INVESTIGATION AND REPORT TO THE HOUSE.

**THE CHAIRPERSON
OF COMMITTEE OF
PRIVILEGES:**

to present the Second Preliminary Report of the Committee of Privileges in connection with the resolution/ motion moved by Shri Parmod Kumar Vij, MLA, against Managing Director, Publisher, Editor, Producer and Correspondent of the 'Action India Haryana (AIH) social media channel, regarding alleged breach of privilege, adopted by the house on 23rd February, 2026 and referring the matter to the Committee of Privileges for further investigation and report to the house through the 'NeVA' Portal.

ALSO

to move that the time for presentation of the final Report to the House be extended upto the first sitting of the next Session.

(iv) PRESENTATION OF FIRST PRELIMINARY REPORT OF THE COMMITTEE OF PRIVILEGES IN CONNECTION WITH THE QUESTION OF ALLEGED BREACH OF PRIVILEGE ARISING OUT OF THE NOTICE DATED 30TH APRIL, 2026, GIVEN BY SHRI YOGINDER SINGH RANA, MLA, AGAINST SHRI BHUPINDER SINGH HOODA, MLA (LEADER OF OPPOSITION); SHRI ASHOK KUMAR ARORA, MLA; SHRI BALRAM DANGI, MLA; SMT. SHAKUNTALA KHATAK, MLA; SHRI R. S. KADIAN, MLA; SHRI BALWAN SINGH DAULATPURIA, MLA; AND SHRI MAMMAN KHAN, MLA; ETC., AND REFERRING THE MATTER TO THE COMMITTEE OF PRIVILEGES FOR FURTHER INVESTIGATION AND REPORT.

**THE CHAIRPERSON OF
COMMITTEE OF
PRIVILEGES:**

to present the First Preliminary Report of the Committee of Privileges in connection with the question of alleged breach of privilege arising out of the notice dated 30th April, 2026, given by Shri Yoginder Singh Rana, MLA, against Shri Bhupinder Singh Hooda, MLA (Leader of Opposition); Shri Ashok Kumar Arora, MLA; Shri Balram Dangi, MLA; Smt. Shakuntla Khatak, MLA; Shri R. S. Kadian, MLA; Shri Balwan Singh Daulatpuria, MLA; and Shri Mamman Khan, MLA; etc. and referring the matter to the Committee of Privileges for further investigation and report, through the 'NeVA' Portal.

ALSO

to move that the time for presentation of the final Report to the House be extended upto the first sitting of the next Session.

VIII. LEGISLATIVE BUSINESS.
(Bills to be introduced)

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| 1. The Haryana Courts (Amendment) Bill, 2026 | A MINISTER | to introduce the Haryana Courts (Amendment) Bill. |
| 2. The Haryana Municipal (Amendment) Bill, 2026 | A MINISTER | to introduce the Haryana Municipal (Amendment) Bill. |
| 3. The Haryana Municipal Corporation (Amendment) Bill, 2026 | A MINISTER | to introduce the Haryana Municipal Corporation (Amendment) Bill. |
| 4. The Haryana Baba Shree Khatu Shyam Chulkana Dham Shrine Bill, 2026 | A MINISTER | to introduce the Haryana Baba Shree Khatu Shyam Chulkana Dham Shrine Bill. |

IX. ZERO HOUR

CHANDIGARH: THE 26TH AUGUST, 2026.	DR. VIRENDER KUMAR DAHIYA, IAS, SECRETARY.
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